## Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

#### Minutes of the Meeting NC-V held on 10.01.2008

The Meeting No. 40/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 10.01.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No.	designation	
1.	Sh. Shaish Kumar, I. A	DIPP
2.	Sh. B.B.Bharti, Director.	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Assistant Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

#### (TEXTILES AND LEATHER ITEMS)

At the outset, the Minutes of NC Meeting No.38/AM08 held on 27.12.2007 Thereafter the Agenda for individual cases for Meeting No. 40/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

#### Manually generated agenda cases

Case No.847	M/s. Best Seller Apparels Pvt. Ltd.		
NC 40/08 dt. 10.01.2008	F.No. 01/84/16/1070/AM-08/DES-V		
Ratification of input output	norms against Advance Authorisation No.		
07100544747 dt. 30.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and also perused **Para No. 3.9.1 and 3.9.2 of Policy Circular No. 20 dated 05.12.2007**, which provide that "Wherever, a SION exists and an application under Para 4.7 is made for higher quantity of imported inputs (than the same fixed under SION), such requests can be entertained for SION revision only and in cases where a SION exists and an application is made for additional inputs, other than those specified in SION, AA may be issued under para 4.7". In view this Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- (a) For the export product No. 2. i.e Girls Skirt, two inputs at S. No.2 & 9 have been asked for @ 0.498 Sq mtrs/Pc & @ 0.440 Sq mtrs./Pc respectively and in totality @ 0.938 Sq mtrs./Pc. Hence, the total of relevant fabrics of import items at S.No. 2 & 9 may be allowed @ 1.10 Sq mtrs./Pc (As per SION at S.No. J-344) or as applied for whichever is less.
- (b) For the export product No. 10. i.e Children Pant, the import item at S. No.12 has been asked for @ 0.470 Sq mtrs/Pc. Hence, relevant fabric of import item at S.No. 12 may be allowed @ 0.85 Sq mtrs./Pc (As per SION at S.No. J-150) or as applied for whichever is less.
- (c) For the export product No. 1, 3, 4, 5, 6, 7, 8 and 9, the corresponding import items asked for have wide variation. Accordingly, Committee has decided to disallow all these import items.

The GSM should match in both import & export.

Case No.848	M/s. Bang Overseas Ltd.		
NC 40/08 dt. 10.01.2008	F.No. 01/84/16/1071/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No.			
0710055004 dt. 14.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and observed that description of export product 'Men's half Sleeve Shirts' is covered under SION at S.No. J-175 and for which import item i.e relevant fabric may be allowed @ 2.15 Sq mtr/Pc. The Committee also perused Para No. 3.9.1 and 3.9.2 of Policy Circular No. 20 dated 05.12.2007, which provide that "Wherever, a SION exists and an application under Para 4.7 is made for higher quantity of imported inputs (than the same fixed under SION), such requests can be entertained for SION revision only and in cases where a SION exists and an application is made for additional inputs, other than those specified in SION, AA may be issued under para 4.7". In view this Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

(a) The relevant fabric of import items may be allowed @ 2.15 Sq mtrs./Pc (As per SION at S.No. J-175) or as applied for whichever is less.

The GSM should match in both import & export.

Case No.849	M/s.Madura Garments Exports Ltd		
NC 40/08 dt.10.01.2008	F.NO.1/84/162/1087/AM08 -DES-V		
Export of Gents Half Sleeve Shirts.			
Advance Authorization No No.	0710054831 dt.06.12.2007 – under Para 4.7 of		
HBP(Vol1)2004-2009.			
R.A. Bangalore Ref.No.07/24/40/635/AM08			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and also perused **Para No. 3.9.1 and 3.9.2 of Policy Circular No. 20 dated 05.12.2007**, which provide that "Wherever, a SION exists and an application under Para 4.7 is made for higher quantity of imported inputs (than the same fixed under SION), such requests can be entertained for SION revision only and in cases where a SION exists and an application is made for additional inputs, other than those specified in SION, AA may be issued under para 4.7". In view this Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

Export Product	Export Qty.	Import Product	Qty. allowed
Gents Half Sleeve Shirts.	2736 Pcs	1) 100% Cotton Poplin 177X88 40X40 Width 57/58" Cuttable Width 56" 156GSM (+/-10%)	@ 2.15 Sq mtrs./Pc (As per SION at S.No. J-175) or as applied for whichever is less.
		2) T/C (65% Polyester 35% Cotton) 65% Polyester, 35% Cotton Woven Non fusible interlining 110 CMS Width 113 GSM (+/-10%)(KO 534) Allowed on net to net basis.	@ 0.13 Sq mtrs./Pc or as applied for.
		3) T/C(65% Polyester 35% Cotton) 65% Polyester ,35% Cotton Woven Non fusible interlining 110 CMS Width 85 GSM (+/-10%)(No 732M) Allowed on net to net basis.	@ 0.088 Sq mtrs./Pc or as applied for

The GSM should match in both import & export.

Case No.850	M/s.Madura Garments Exports Ltd	
NC 40/08 dt.10.01.2008	F.NO.1/84/162/1088/AM08 -DES-V	
Export of Ladies Short Sleeve Vee Neck Tee		
Advance Authorization No No.0710054802 dt.04.12.2007 - under Para 4.7		
HBP(Vol1)2004-2009.		
R.A. Bangalore Ref.No.07/24/40/627/AM08		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and also perused **Para No. 3.9.1 and 3.9.2 of Policy Circular No. 20 dated 05.12.2007**, which provide that "Wherever, a SION exists and an application under Para 4.7 is made for higher quantity of imported inputs (than the same fixed under SION), such requests can be entertained for SION revision only and in cases where a SION exists and an application is made for additional inputs, other than those specified in SION, AA may be issued under para 4.7". In view this Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

Export Product	Export Qty.	Import Product	Qty. allowed
Ladies Short Sleeve Vee Neck Tee	17928 Pcs	100% Cotton IXI RIB Knitted Fabric 190-200 GSM X 66" Cuttable Singned –FC (Knitted Fabric)(For 19866 Pcs)	For export product 1, import item may be allowed @ 2.20 Sq mtrs/Pc (taking cue from SION at S.No. J-278) or as applied for whichever is less.
Ladies Short Sleeve Crew Neck Tee	1938 Pcs		For export product 2, import item may be allowed @ 2.20 Sq mtrs/Pc (taking cue from SION at S.No. J-278) or as applied for whichever is less.

The word 'Shirts' should be added in description of both the export products.

The GSM should match in both import & export.

Case No.851	M/s.K.E. Techincal Textiles Pvt. Ltd	
NC 40/08 dt.10.01.2008	F.NO.1/84/162/1084/AM08 -DES-V	
Export of Tubular Bags (Gauntlet) Containing		
Advance Authorization No No.0210105921 dt.08.11.2007 - under Para 4.7 o		
HBP(Vol1)2004-2009.		
R.A Kolkata Ref.No.02/24/40/197/AM08		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the Advance authorization issued in this case by allowing 8% wastage on import item on repeat basis:-

Export Product	Export	Import Product	Import Qty.	Qty. allowed
	Qty.			
Tubular Bags	68140 Pcs	Polyester Yarn	2330.388	2207.73 Kgs.
(Gauntlet)		T/C: 500 Denier		3
Containing		High Tenacity		
Polyester Yarn –				
2044.200 KG				
TC Tubular				
Bags (Gauntlet)				

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also be advised to fix the adhoc norms for one year for this category. Firm may be advised to apply for fixation of standard input output norms for this category.

Case No.852	M/s.K.E. Techincal Textiles Pvt. Ltd	
NC 40/08 dt.10.01.2008	F.NO.1/84/162/1085/AM08 -DES-V	
Export of Tubular Bags (Gauntlet) Containing.		
Advance Authorization No No.0210105919 dt.08.11.2007 - under Para 4.7 of		
HBP(Vol1)2004-2009.		
R.A Kolkata Ref.No.02/24/40/196/AM08		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the Advance authorization issued in this case by allowing 8% wastage on import item on repeat basis:-

<u> </u>			
Export Product	Export Qty.	Import Product	Qty. allowed
Tubular Bags (Gauntlet) Containing	77708 Pcs	Polyester Yarn T/C: 500 Denier High Tenacity	2517.73 Kgs.
Polyester Yarn -2331.24 KG			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also be advised to fix the adhoc norms for one year for this category. Firm may be advised to apply for fixation of standard input output norms for this category.

Case No.853	M/s.K.E. Techincal Textiles Pvt. Ltd	
NO 40/00 # 40 04 0000 FNO 4/04/00/4000/ANOO DEC V		
NC 40/08 dt.10.01.2008	F.NO.1/84/162/1086/AM08 -DES-V	
Export of Tubular Bags (Gauntlet) Containing		
Advance Authorization No No.0210105917 dt.08.11.2007 - under Para 4.7 of		
HBP(Vol1)2004-2009.		
R.A Kolkata Ref.No.02/24/40/195/AM08		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the Advance authorization issued in this case by allowing 8% wastage on import item on repeat basis:-

Export Product	Export Qty.	Import Product	Qty. allowed
Tubular Bags (Gauntlet) Containing Polyester Yarn -1468.47.200 KG.T.C. Tubular Bags (Gauntlet)	48949 Pcs	Polyester Yarn T/C: 500 Denier High Tenacity	1585.94 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also be advised to fix the adhoc norms for one year for this category. Firm may be advised to apply for fixation of standard input output norms for this category.

Case No.854	M/s.Leela Scottish Lace Pvt. Ltd	
NC 40/08 dt.10.01.2008	F.NO.1/84/162/218/AM05 -DES-V	
Fixation of input output norms in respect of A/L No.0310004453 dt.12.08.1999 by		
Jt. DGFT, Mumbai for export of Large ladies Pants against import of Linen Rayon		
Fabrics		

R.A. Mumbai Ref. No.3/24/40/110/AM2000.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard (1) Sh.Manoharan Nair, Export Manager (2) Sh.L.N.Sanganee, Asstt. Export Manager and (3) Sh. D.D.Naik, an export executive of the firm, who appeared for Personal Hearing. They explained that their export product is extra large Ladies Pant for which they had asked inputs @ 3.25 Sq mtrs./Pc whereas ALC had allowed the same @ 2.25 Sq mtrs./Pc, which is very less than that of their actual consumption. The Committee asked them to show copies of Shipping Bills, CAD, CAM, Lay marker etc establishing the requirement of inputs as asked by them, but the same were not available with them. In view of this Committee taking a lenient view decided to call for the copies of Shipping Bills, CAD, CAM, Lay marker, Measurement, Calculation sheet etc pertaining to their case against the subject advance licence from applicant firm to re-look into it. In view of this Committee decided that case may be re-opened on receipt of the reply from firm.

Case No.855	M/s.Krishna Krishna Knitworld P Ltd
NC 40/08 dt.10.01.2008	F.NO.1/84/162/1091/AM08 -DES-V
Export of Mens/Ladies Trousers	
Advance Authorization No No.0710054749dt.30.11.2007 - under Para 4.7	
HBP(Vol1)2004-2009.	
R.A. Bangalore Ref.No.07/24/4	40/626/AM08

Decision: The Committee considered the case as per agenda alongwith other relevant papers and also perused **Para No. 3.9.1 and 3.9.2 of Policy Circular No. 20 dated 05.12.2007**, which provide that "Wherever, a SION exists and an application under Para 4.7 is made for higher quantity of imported inputs (than the same fixed under SION), such requests can be entertained for SION revision only and in cases where a SION exists and an application is made for additional inputs, other than those specified in SION, AA may be issued under para 4.7". In view this Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

Export Product	Export Qty.	Import Product	Qty. allowed
Mens/Ladies Trousers.	700 Pcs	100% cotton fabrics 116 X 64 GSM	@ 2.25 Sq mtrs./Pc (taking cue from SION, J-275) OR as applied for whichever is less.
Mens /Ladies Shorts	4578 Pcs	100% Cotton Y/D Seersucker 96X80 Gsm.	@ 1.60 Sq mtrs./Pc (taking cue from SION, J-292) OR as applied for whichever is less.
Girls/ Boys Shorts.	500 Pcs	100%Cotton Yarn Dyed Seersucker W/Printed.98 x 80 GSM.	@ 0.75 Sq mtrs./Pc (taking cue from SION, J-148) OR as applied for whichever is less.

The GSM should match in both import & export.

Case No.856	M/s. Estocorp India Pvt. Ltd.	
NC 40/08 dt. 10.01.2008	F.No. 01/84/16/1067/AM-08/DES-V	
Ratification of input ou	utput norms against Advance Authorisation No.	
0510212502 dt. 26.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: Committee considered the case as per Agenda and handed over a copy of application to the representative of DC (MSME) present in the meeting for examination and comments. Hence, case stands deferred for re-listing on 07.02.2008.

Case No.857	M/s. Atira Designs	
NC 40/08 dt. 10.01.2008	F.No. 01/84/162/1069/AM-08/DES-V	
Ratification of input ou	utput norms against Advance Authorisation No.	
0510212955 dt. 04.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: Committee considered the case as per Agenda and handed over a copy of application to the representative of DC (MSME) present in the meeting for examination and comments. Hence, case stands deferred for re-listing on 07.02.2008.

Case No.858	M/s. Colart Camlin Canvas Pvt Ltd.	
NC 40/08 dt. 10.01.2008	F.No. 01/84/162/1067/AM-08/DES-V	
Ratification of input or	utput norms against Advance Authorisation No.	
0310451772 dt. 28.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing import items on net to net basis with accountability clause with 1% wastage on repeat basis. The following words may be added in the description of export items: - " Containing Paulownia Wood Bars of various size- Minimum-340.538 Cubic Meter." Further, in the description of import items following words may be added: - "Paulownia Wood Bars of various sizes – 343.94 Cubic Meter."

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.859	M/s. Celebrity Fashions Ltd.	
NC 40/08 dt. 10.01.2008	F.No. 01/84/50/139/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No.0410090649		
dt. 20.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and also perused **Para No. 3.9.1 and 3.9.2 of Policy Circular No. 20 dated 05.12.2007**, which provide that "Wherever, a SION exists and an application under Para 4.7 is made for higher quantity of imported inputs (than the same fixed under SION), such requests can be entertained for SION revision only and in cases where a SION exists and an application is made for additional inputs, other than those specified in SION, AA may be issued under para 4.7". In view this Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

Export Product	Export Qty.	Import Product	Qty. allowed
Ladies sleeveless tank top made of 57% linen 43% cotton dyed woven fabrics GSM 160 (+/-10%)		57% linen 43% cotton dyed woven fabric. GSM 160(+/-10%)	, •

The GSM should match in both import & export. The description of export item may be amended to read as "Ladies sleeveless tank top containing minimum 4375 Kgs of 57% linen 43% cotton dyed woven fabrics".

Case No.860	M/s. Celebrity Fashions Ltd.	
NC 40/08 dt. 10.01.2008	F.No. 01/84/162/1072/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No. 0410092057 dt 13.11.2007 – under Para 4.7 of HBP (Vol.1) 2004-2009		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and also perused **Para No. 3.9.1 and 3.9.2 of Policy Circular No. 20 dated 05.12.2007**, which provide that "Wherever, a SION exists and an application under Para 4.7 is made for higher quantity of imported inputs (than the same fixed under SION), such requests can be entertained for SION revision only and in cases where a SION exists and an application is made for additional inputs, other than those specified in SION, AA may be issued under para 4.7". In view this Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

Export Product	Export Qty.	Import Product	Qty. allowed
Ladies sleeveless tank top made of 82% polyester yarn dyed plaid dobby woven seersucker	18602 Pcs	82% polyester yarn dyed plaid dobby woven seersucker fabrics GSM 105(+/- 10%)	
fabrics GSM 105(+/- 10%)  Ladies sleeveless tank Top made of 100% cotton dobby seersucker woven fabrics, GSM 105(+/- 10%)	27905 Pcs	100% cotton dobby seersucker woven fabrics, GSM 105(+/-10%)	5529 Kgs (taking cue from SION, J-345) OR as applied for whichever is less.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

Case No.861	M/s.Loyal Textiles Mils Ltd
NC 40/08 dt.10.01.2008	F.NO.1/84/162/1089/AM08 -DES-V
Export of Polo T- Shirt.	
Advance Authorization No No	.3510022446 dt.10.12.2007 – under Para 4.7 of
HBP(Vol1)2004-2009.	
R.A. Madurai Ref.No.35/24/40	/44/AM08

Decision: Committee considered the case as per Agenda and decided to refer a copy of application to the representative of DC (MSME)/TC, Mumbai for examination and comments. Hence, case stands deferred for re-listing on 07.02.2008.

Case No.862	M/s.Noronha Impex International, Kanpur	
NC.40/08 dt.10.01.2008	F.NO.1/84/162/728/AM08 -DES/V	
Exports of Hair & Acessories Hair/ Iron/Beads		
Advance Llicence No 06100	012215 dt.20.08.2007 – under Para 4.7 of	
HBP(Vol1)2004-2009.		
R.A.' Ref.No.06/81/40/08/AM08		

Decision: Committee considered the case as per Agenda and observed that the case is under examination of DIPP. Hence, it was decided to await their comments and deferred the case for re-listing on 07.02.2008.

Case No.863	M/s. Richa Global Exports Pvt. Ltd., New Delhi.	
NC 40/08 dt. 10.01.2008 F.No. 01/84/50/435/AM-07/DES-V		
Re-fixation of input output norms against Advance Authorisation No.0510196211		
dt. 13.12.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009		
RLA, CLA, New Delhi. Ref. No.05/24/40/778/AM07.		

Decision: Committee considered the case as per Agenda and observed that the case has re-examined in consultation with technical authorities and it has been found that Qty. required per piece of export product is 160 grms. and NC has already allowed the same @ 164 grms./Pc as per written comments of TC, Mumbai. In view of this, Committee did not find any scope to review this case. Hence, rejected the request of firm.

Firm may be informed accordingly.

Case No.864 Reg. Contents of Minutes/Action Points emerging		Reg. Contents of Minutes/Action Points emerging out of	
			Open House Meeting held at Ludhiana on 22.12.2007.
NC	40/08	dt.	F.No. 01/84/162/1079/AM-08/DES-V
10.01.2008			
Review in the SION at General Note for Textile.			

Decision: Committee considered the case as per Agenda and decided to refer the case to TC, Mumbai for their comments. The case stands deferred for relisting on 21.02.2008.

Case No.865	M/s. A.P. Fashions Pvt. Ltd.	
NC 40/08 dt. 10.01.2008	F.No. 01/84/50/368/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No.0210095230		
dt. 10.11.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: - Committee considered the case as per Agenda and observed that this case has already been decided by NC by allowing the input on net to net basis with accountability clause. It means that particular size of export product shall be accounted for a particular import item after undergoing the process of knitting and dying on the export side. This clause is imposed to check the misuse. In view of this Committee decided to reject the request of the firm to delete this clause from the minutes.

Firm may be informed accordingly.

Case No.866 M/s. Sri Jaya Prabha Exports, Tirupur.		
NC 40/08 dt. 10.01.2008 F.No. 01/84/162/373/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No. 3210035351		
dt. 24.5.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		
RLA, Coimbatore. Ref. No.32/24/40/009/AM08.		

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter NO. 18/2796/07/EP-II/285 dated 24.10.2007 as detailed below: -

S. No	Export Product	Export Qty.	Import Item	Qty. allowed per Pc of export product
1	100% Poly Micro fleece knitted boys sweat shirt	154 Pcs.	100% Poly Micro fleece knitted fabric 2 side brushed & 2 side antipilling GSM-275 width- 58"-60"	1.2 Sq mtrs./Pc
2	100% Poly Micro fleece knitted Babies sweat shirt	180 Pcs	100% Poly Micro fleece knitted fabric 2 side brushed & 2 side antipilling GSM-275 width- 58"-60"	0.69 Sq mtrs./Pc
3	100% Poly Micro fleece knitted babies bib	4130 Pcs	100% Poly Micro fleece knitted fabric 2 side brushed & 1 side antipilling GSM-250 width- 58"-60"	0.074 Sq mtrs/Pc
4	100% Poly Micro fleece knitted boys sweat shirt	900 Pcs	100% Poly Micro fleece knitted fabric 2 side brushed & 1 side antipilling GSM-275 width- 58"-60"	1.14 Sq mtrs./Pc
5	100% Poly Micro fleece knitted boys pant	900 Pcs	100% Poly Micro fleece knitted fabric 2 side brushed & 1 side antipilling GSM-250 width- 58"-60"	1.066 Sq mtrs./Pc
6	100% Poly Micro fleece knitted babies cap (Hat)	900 Pcs	100% Poly Micro fleece knitted fabric 2 side brushed & 1 side antipilling GSM-250 width- 58"-60"	0.35 Sq mtrs./Pc
7	100% Poly Micro fleece knitted babies shoes	900 Pcs	100% Poly Micro fleece knitted fabric 2 side brushed & 1 side antipilling GSM-250 width- 58"-60"	0.3 Sq mtrs./Pc
8	100% Poly Micro fleece knitted babies suit	900 Pcs	100% Poly Micro fleece knitted fabric 2 side brushed & 1 side antipilling GSM-250 width- 58"-60"	1.524 Sq mtrs./Pc

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

Case No.867	M/s. SAS International, Chennai.	
NC 40/08 dt. 10.01.2008	C 40/08 dt. 10.01.2008 F.No. 01/84/50/125/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No.0410090432 dated 6.8 2007 – under Para 4.7 of HBP (Vol.I) 2004-2009		

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter NO. 18/2848/07/EP-II/718 dated 01.10.2007 as detailed below: -

S.	Export Product	Export	Import Item	Qty. allowed per Pc of
No		Qty.		export product
1	Shawls/Scarves Mufflers made of 100% Cashmere.	3000 Kgs.	Scored Fine Animal Hair (Dehaired Cashmere)	1.308 Kg/Kg

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.868	M/s. Sabare International Ltd., Karur.	
NC 40/08 dt. 10.01.2008 F.No. 01/84/162/073/AM-08/DES-V		
Ratification of input output norms against Advance Authorization No.3210035211		
dated 16.4.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: - Committee considered the case as per Agenda and decided to send reply received from firm to DC (MSME) for their examination and comments. The case stands deferred for re-listing on 07.02.2008.

Case No.869	M/s. Chelsea Mills Ltd.
NC 40/08 dt. 10.01.2008	F.No. 01/84/50/134/AM-08/DES-V

Regarding GSM flexibility where weight reduction in readymade garments due to process of stone washing/sand blasting in respect of Advance Authorization Nos .0510175922 dt. 07.2.06, 0510165408 dt. 30.8.05, 0510175918 dt. 7.2.06, 0510188726 dt. 17.8.06, 0510165788 dt. 5.9.05, 0510159643 dt. 10.6.05, 0510171000 dt. 5.12.05, 0510165407 dt. 30.5.06, 0510171001 dt. 5.12.05, 0510158636 dt. 30.5.05, 0510204727 dt. 11.6.07, 0510192062 dt. 4.10.06, 0510183095 dt. 22.5.06 and 0510185063 dt. 20.6.06 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: - Committee considered the case as per Agenda and perused the comments received from TC, Mumbai vide their letter dated 01.11.2007. It was observed that TC, Mumbai, however, did not agree with the claim of the firm of 25 to 35% weight loss in the denim product. It was also observed that the GSM condition (+/-20%) is some how near to GSM condition (+/-10%). In view of this Committee, after detailed deliberation in consultation with technical authorities present in the meeting decided to waive GSM condition in respect of all the following advance licences of firm detailed below:-

(1) 0510175922 dt. 07.2.06, (2) 0510165408 dt. 30.8.05, (3) 0510175918 dt. 7.2.06, (4) 0510188726 dt. 17.8.06, (5) 0510165788 dt. 5.9.05, (6) 0510159643 dt. 10.6.05, (7) 0510171000 dt. 5.12.05, (8) 0510165407 dt. 30.5.06, (9) 0510171001 dt. 5.12.05, (10) 0510158636 dt. 30.5.05, (11) 0510204727 dt. 11.6.07, (12) 0510192062 dt. 4.10.06, (13) 0510183095 dt. 22.5.06 and (14) 0510185063 dt. 20.6.06.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

#### Outside agenda case

Case No.1	M/s.Leela Scottish Lace Pvt. Ltd	
NC 40/08 dt.10.01.2008	F.NO.1/84/50/177/AM00 -DES-V	
Redemption of Advance Licens	e No.0310008345 dt.07.09.1999 under Para 7.5	
of HBP (now Para 4.7)		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard (1) Sh.Manoharan Nair, Export Manager (2) Sh.L.N.Sanganee, Asstt. Export Manager and (3) Sh. D.D.Naik, an export executive of the firm, who appeared for Personal Hearing. They explained that their export product is extra large Ladies Pant for which they had asked inputs @ 3.03 Sq mtrs./Pc whereas ALC had allowed the same @ 2.75 Sq mtrs./Pc (as per SION, J-270), which is very less than that of their actual consumption. The Committee asked them to show copies of Shipping Bills, CAD, CAM, Lay marker etc establishing the requirement of inputs as asked by them, but the same were not available with them. In view of this Committee taking a lenient view decided to call for the copies of Shipping Bills, CAD, CAM, Lay marker, Measurement, Calculation sheet etc pertaining to their case against the subject advance licence from applicant firm to re-look into it. In view of this Committee decided that case may be re-opened on receipt of the reply from firm.

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# Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

#### Minutes of the Meeting NC-V held on 24.01.2008

The Meeting No. 42/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 24.01.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No.	designation	
1.	Sh. Shaish Kumar, I. A	DIPP
2.	Sh. B.B.Bharti, Director.	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Assistant Director	DC (MSME)

#### (TEXTILES AND LEATHER ITEMS)

At the outset, the Minutes of NC Meeting No.39/AM08 held on 03.01.2008, No. 40/AM08 held on 10.01.2008 and No. 41/AM08 held on 17.01.2008 were ratified. Thereafter the Agenda for individual cases for Meeting No. 42/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 42/84-ALC3/2007 **MEETING DATE** : 24.01.2008

### Online generated agenda cases

1	Case No.:1/22/83- ALC1/2007	Party Name:KE- TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:42/84- ALC3/2007 24.01.2008	Status: Deferred
	HQ File : 01/83/050/00364/AM08/	RLA File: 02/24/040/00033/AM08/	Lic.No/Date:0210100892 18.05.2007	Defer Date: 21.02.2008
	Decision: The Committee considered the case as per agenda and decided to link the earlier similar case of the firm wherein norms have been fixed by NC and defer the case for re-listing on 21.02.2008.			

2	Case No.:372/24/84- ALC3/2007	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:42/84- ALC3/2007 24.01.2008	Status: Deferred
	HQ File : 01/84/050/00067/AM08/		Lic.No/Date:0210101119 28.05.2007	Defer Date: 21.02.2008
	Decision :The Committee considered the case as per agenda and observed that alongwith other relevant papers that case is under examination of DC(MSME). The original file has been handed over to Shri Kuldeep Singh, Asstt. Director, DC (MSME). It was therefore decided to defer the case for re-listing on 21.02.2008.			

	Case No.:47/27/83- ALC1/2007	Party Name:KE- TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:42/84- ALC3/2007 24.01.2008	Status: Deferred	
3	HQ File : 01/83/050/01121/AM08/	RLA File : 02/24/040/00166/AM08/	Lic.No/Date:0210103893 06.09.2007	Defer Date: 21.02.2008	
	Decision: The Committee considered the case as per agenda and decided to link the earlier similar case of the firm wherein norms have been fixed by NC and defer the case for re-listing on 21.02.2008.				

4	Case No.:3/36/85-	Party Name:PREMIER	Meet No/Date:42/84-	Status:	
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ALC3/2007	PAPER PACKAGING	ALC3/2007 24.01.2008	Transferred
1.2	II	Lic.No/Date:0510212203 19.11.2007	

**Decision:** The Committee considered the case as per agenda and in consultation with technical authority present in the meeting decided to transfer the case to NC-4 (DES-IV) for taking necessary action since the product item does not fall within the purview of NC-V (DES-V).

5	Case No.:7/38/84- ALC3/2007	Party Name:ADITYA BIRLA NUVO LIMITED.,		Status: Deferred
	HQ File : 01/84/050/00222/AM08/		Lic.No/Date:0210106465 27.11.2007	Defer Date: 21.02.2008
	Decision: The Committee considered the case as per agenda and observed the alongwith other relevant papers and observed that case is under examination of I (MSME). The original file has been handed over to Shri Kuldeep Singh, Asstt. Direct DC (MSME). It was therefore decided the case for re-listing on 21.02.2008.			

ALC3/2007	TANNERS(INDIA)		Status: Deferred
 		Lic.No/Date:0610012594 04.12.2007	Defer Date: 21.02.2008

Decision: The Committee considered the case as per agenda and observed that the case is automatically attached by EDI and original application has not been received. It was therefore decided to call the same from R.A.and refer to DIPP for their examination and comments. It was therefore decided to defer the case for re-listing on 21.02.2008.

	Case No.:11/38/84- ALC3/2007	Party Name:MODEL TANNERS(INDIA) PVT.LTD	Meet No/Date:42/84- ALC3/2007 24.01.2008	
7	, , , , , , ,		Lic.No/Date:0610012595 04.12.2007	Defer Date: 21.02.2008

Decision: The Committee considered the case as per agenda and observed that the case is automatically attached by EDI and original application has not been received. It was therefore decided to call the same from R.A.and refer to DIPP for their examination and comments. It was therefore decided to defer the case for re-listing on 21.02.2008.

Case No.:1/42/84- ALC3/2007	FABRICS,		Status: Rejected
		Lic.No/Date:3210037044 10.01.2008	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that import item i.e. Polyester Staple Fire Hollow Siliconised cannot be allowed. Therefore, the Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

#### Manually generated agenda cases

Case No.886	M/s. R.B.R. Garments (P) Ltd., Tirupur.	
NC 42/08 dt. 24.01.2008	F.No. 01/84/162/745/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No. 3210036020 dt. 21.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009		
RLA, Coimbatore. Ref. No.32/24/40/030/AM08.		

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC(MSME) conveyed vide their U.O. No.37(5)/110/07-08/Hosy. Dated 22.1.2008 as detailed below:-

Export Product	Export Qty.	Import Item	Import Qty.
100% Polyester Printed Checker Knitted Men's Short Sleeves Shirts,	4987 Pcs.	100% Polyester Checker Knitted Fabric GSM 134 +/-10%.	2.20 Sq. Mtrs./ per pc.
(Syle Name – Dune)		100% Polyester deodar Pointelle fabric, GSM 140 +/- 10%.	0.045 Sq. Mtrs./ per pc.
100% Polyester Printed Interlock Knitted Men's Short Sleeve Shirts.	5300 Pcs.	100% Polyester Interlock Knitted Fabric GSM 150+/- 10%.	2.20 Sq. Mtrs./ per pc.
(Style Name – Drift)		100% Polyester Checker Knitted Fabric GS 134 +/- 10%.	0.056 Sq. Mtrs./ per pc.
		100% Polyester deodar Pointelle fabric, GSM 140 +/- 10%.	0.045 Sq. Mtrs./ per pc.
100% Polyester Printed Interlock Knitted Men's Short Sleeve Shirts.	5300 Pcs.	100% Polyester Pointelle PK Knitted Fabric, GSM 130+/- 10%.	2.20 Sq. Mtrs./ per pc.
(Style Name – Drift)		100% Polyester single mesh knitted fabric, GSM 165+/-10%.	0.195 Sq. Mtrs./ per pc.
		100% Polyester Deodar Pointelle Fabric, GSM 140+/- 10%.	0.045 Sq. Mtrs./ per pc.

The GSM should match in both import and export.

Case No.887	M/s. Sonal Garments, Mumbai.
NC 42/08 dt. 24.01.2008	F.No. 01/84/162/1017/AM-08/DES-V
Ratification of input output dated 29.6.2006.	norms against Annual Advance Licence Nos.0310387503

Decision: The Committee considered the case as per agenda and observed that alongwith other relevant papers and observed that case is under examination of DC(MSME). The original file has been handed over to Shri Kuldeep Singh, Asstt. Director, DC(MSME). It was therefore decided the case for re-listing on 21.02.2008.

Case No.888	M/s. Sonal Garments, Bangalore	
NC 42/08 dt. 24.01.2008	F.No. 01/84/162/023/AM-08/DES-V	
Regarding issue of Export Obligation Discharge Certificate (E.O.D.C.) against Advance		
Licence No.0710007970 dated 4.4.2001.		

Decision: The Committee considered the case as per agenda and observed that alongwith other relevant papers and observed that case is under examination of DC (MSME). The original file has been handed over to Shri Kuldeep Singh, Asstt. Director, DC(MSME). It was therefore decided the case for re-listing on 21.02.2008.

Case No.889	M/s. Shilpa Leathers, Bangalore.	
NC 42/08 dt. 24.1.2008	F.No. 01/84/50/678/AM-06/DES-V	
Export of Industrial Leather Gloves against import of Synthetic Fabric of Kevlar/Nomex for Glove Reinforcement Lining, etc.		
A/L No. 0710042525 dt. 9.1.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009		
RLA, Bangalore Ref. No.07/24/040/798/AM06.		

Decision: The Committee considered the case as per agenda and decided to call the applicant firm for P.H. alongwith sample and supporting documents before the Committee. Case stands deferred for re-listing on 21.02.2008.

Case No.890	M/s. Charms Designs Pvt. Ltd.		
NC 42/08 dt. 24.01.2008	F.No. 01/84/162/1107/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No. 07100546928 dt. 13.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME)/ T.C., Mumbai. It was decided to defer the case for re-listing on 21.2.2008.

Case No.891	M/s. Dignity Innovations.		
NC 42/08 dt. 24.01.2008	F.No. 01/84/162/1124/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No.			
0410092651 dt. 11.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME)/T.C., Mumbai. It was decided to defer the case for re-listing on 21.2.2008.

Case No.892	M/s. Vansathali Textile Industries Ltd., Distt. Alwar.	
NC 42/08 dt. 24.1.2008	F.No. 01/84/162/1038/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No.0510212555		
dated 26.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME)/T.C., Mumbai. It was decided to defer the case for re-listing on 21.02.2008.

Case No.893	M/s. S.P. Apparels Ltd., Coimbatore.	
NC 42/08 dt. 24.01.2008	F.No. 01/84/50/202/AM-07/DES-V	
Re-fixation of input output norms against Advance Authorisation No.3210033150		
dated 25.7.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the advance authorization issued in this case in partial modification of its earlier decision taken on 21.12.2006. The Committee decided to allow amendment in the export products from 0.53 Sq. Mtrs. per piece to 0.6026 Sq. Mtrs. per piece.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.894	M/s. Condor Footwear (I) Ltd	
NC 42/08 dt. 24.01.2008	F.No. 01/84/162/596/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 5210002950		
dt. 19.02.2002 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per SION at S.No. A-3541.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.895	M/s. Business Systems International		
NC 42/08 dt. 24.01.2008	2/08 dt. 24.01.2008 F.No. 01/84/50/159/AM-06/DES-V		
Ratification of input output norms against Advance Authorisation No.			
0410070946 dt. 31.05.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and based on the revised written recommendations of T.C., Mumbai, conveyed vide their letter No.38(61)/2007/Wvg/Vol.V/1 dated 31.7.2007 decided to amend the advance licence issued in this case by allowing 2% wastage for spun bonded non-woven fabric 40 GSM 100% Polypropylene, white 45120.000 Kgs. and Polyamide Yarn 6.6/78/17/2 Texturient intermingelt 7138.370 Kgs. However, Vinyl Gloves Large may be allowed on net-to-net basis with accountability clause.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.896	M/s. Arem Fashions.		
NC 42/08 dt. 24.01.2008	F.No. 01/84/162/488/AM-08/DES-V		
Ratification of input outpu	ut norms against Advance Authorisation No.		
0310035728 dt. 04.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of written comments of T.C., Mumbai conveyed vide their letter No.18/2834/07/E.P.II/161 dated 19.11.2007 as detailed below:-

	ed below		
SI.	Export Items	Input Items.	Qty.
No.			recommended
			per pc. of
			export product
1.	Boys Fleece Jacket with Hood	1) Jacket: 60% Cotton, 40%	1.011 Sq. Mtrs.
	and 100% Cotton Woven Boys	Polyester (CVC) Solid Dyed	-
	Pant –	Fleece Fabric GSM – 280 Width	
	Jacket:	<b>−67</b> ".	
	Assessment:	2) Rib: 100% Cotton Solid Dyed	0.118 Sq. Mtrs.
	Chest – 82 cm	1 x 1 Rib GSM - 280 Width -	
	Length – 52 cm	62".	
	Shoulder – 37 cm	3) Pant: 100% Cotton Yarn Dyed	0.952 Sq. Mtrs.
	Sleeve – 42 cm	Flannel Fabric - Const: 64 X 54/	
	Bottom – 76 cm	Counts:21S X 21S – Width – 57".	
	Hood Length – 36 cm		
	Hood Width – 45 cm		
	Pant:		
	Assessment:		
	Length – 72 cm		
	Waist – 56 cm (Relax)		
	Waist – 75 cm (Tension)		
	Inside – 48 cm		
	Thighs – 47 cm		
	Bottom – 38 cm		
	Hips – 82 cm		

2.	Boys Fleece Jacket with Hood and 100% Cotton Woven Boys Pant.  Jacket: Assessment: Chest – 98 cm Length – 62 cm Shoulder – 44 cm	1) Jacket: 60% Cotton, 40% Polyester (CVC) Solid Dyed Fleece Fabric GSM – 280 Width – 67".  2) Rib: 100% Cotton Solid Dyed 1 x 1 Rib GSM – 280 Width – 62".  3) Pant: 100% Cotton Yarn	1.425 Sq. Mtrs.  0.181 Sq. Mtrs.  1.554 Sq. Mtrs.
	Sleeve – 55 cm Bottom – 96 cm Hood Length – 38 cm Hood Width – 48 cm Pant: Assessment: Length – 103 cm Waist – 68 cm (Relax) Waist – 94 cm (Tension) Inside – 73 cm Bottom – 42 cm Hips – 96 cm	Dyed Flannel Fabric - Const: 64 X 54/ Counts:21S X 21S - Width - 57".	
3.	Boys Fleece Jacket with Hood and 100% Cotton Woven Boys Pant.  Jacket: Assessment: Chest – 98 cm Length – 62 cm Shoulder – 44 cm Sleeve – 55 cm Bottom – 96 cm Hood Length – 38 cm Hood Width – 48 cm  Pant: Assessment: Length – 103 cm Waist – 68 cm (Relax) Waist – 94 cm (Tension) Inside – 73 cm Bottom – 42 cm Hips – 96 cm	1) Jacket: 60% Cotton, 40% Polyester (CVC) Solid Dyed Fleece Fabric GSM – 280 Width – 67".  2) Rib: 100% Cotton Solid Dyed 1 x 1 Rib GSM – 280 Width – 62".  3) Pant: 100% Cotton Yarn Dyed Flannel Fabric - Const: 64 X 54/ Counts:21S X 21S – Width – 57".	1.425 Sq. Mtrs.  0.181 Sq. Mtrs.  1.554 Sq. Mtrs.
4.	Boys Fleece Jacket with Hood and 100% Cotton Woven Boys Pant.  Jacket: Assessment: Chest – 98 cm Length – 62 cm Shoulder – 44 cm Sleeve – 55 cm	1) Jacket: 60% Cotton, 40% Polyester (CVC) Solid Dyed Fleece Fabric GSM – 280 Width – 67".  2) Rib: 100% Cotton Solid Dyed 1 x 1 Rib GSM – 280 Width – 62".  3) Pant: 100% Cotton Yarn Dyed Flannel Fabric - Const: 64 X 544 Counts: 215 X 215	1.425 Sq. Mtrs.  0.169 Sq. Mtrs.  1.554 Sq. Mtrs.
	Bottom – 96 cm Hood Length – 38 cm	64 X 54/ Counts:21S X 21S – Width – 57".	

Hood Width – 48 cm		
Pant: Assessment: Length – 103 cm Waist – 68 cm (Relax) Waist – 94 cm (Tensic Inside – 73 cm Bottom – 42 cm Hips – 96 cm		
5. Boys Fleece Jacket wand 100% Cotton Boys Pant.  Jacket: Assessment: Chest – 82 cm Length – 52 cm Shoulder – 37 cm Sleeve – 42 cm Bottom – 76 cm Hood Length – 36 cm Hood Width – 45 cm Pant: Assessment: Length – 72 cm Waist – 56 cm (Relax) Waist – 75 cm (Tensic Inside – 48 cm Thighs – 47 cm Bottom – 38 cm Hips – 82 cm	Polyester (CVC) Solid Dyed Fleece Fabric GSM – 280 Width – 67".  2) Rib: 100% Cotton Solid Dyed 1 x 1 Rib GSM – 280 Width – 62".  3) Pant: 100% Cotton Yarn Dyed Flannel Fabric - Const: 64 X 54/ Counts:21S X 21S – Width – 57".	0.118 Sq. Mtrs. 0.952 Sq. Mtrs.
6. Boys Fleece Jacket wand 100% Cotton Boys Pant.  Jacket: Assessment: Chest – 74 cm Length – 42 cm Shoulder – 30 cm Sleeve – 35 cm Bottom – 64 cm Hood Length – 31 cm Hood Width – 40 cm Pant: Assessment: Length – 54 cm Waist – 52 cm (Relax) Waist – 64 cm (Tensic Inside – 35 cm Bottom – 32 cm Hips – 68 cm	Woven Polyester (CVC) Solid Dyed Fleece Fabric GSM – 280 Width – 67".  2) Rib: 100% Cotton Solid Dyed 1 x 1 Rib GSM – 280 Width – 62".  3) Pant: 100% Cotton Yarn Dyed Flannel Fabric - Const: 64 X 54/ Counts:21S X 21S – Width – 57".	0.149 Sq. Mtrs. 0.785 Sq. Mtrs.

7.	Boys Fleece Jacket with Hood	1) <b>Jacket:</b> 60% Cotton, 40%	1.011 Sq. Mtrs.
	and 100% Cotton Woven	Polyester (CVC) Solid Dyed	
	Boys Pant.	Fleece Fabric GSM – 280	
	Jacket:	Width – 67".	
	Assessment:	2) Rib: 100% Cotton Solid	0.118 Sq. Mtrs.
	Chest – 82 cm	Dyed 1 x 1 Rib GSM - 280	
	Length – 52 cm	Width – 62".	
	Shoulder – 37 cm	3) Pant: 100% Cotton Yarn	0.944 Sq. Mtrs.
	Sleeve – 42 cm	Dyed Flannel Fabric - Const:	0.011 04. 14160.
	Bottom – 76 cm	64 X 54/ Counts:21S X 21S –	
	Hood Length – 36 cm	Width – 57".	
	Hood Width – 45 cm		
	Pant:		
	Assessment:		
	Length – 72 cm		
	Waist – 56 cm (Relax)		
	Waist – 75 cm (Tension)		
	Inside – 48 cm		
	Bottom – 38 cm		
	Hips – 82 cm		
	Thighs – 47 cm		
8.		1) lasket: 60% Cetter 40%	1 011 Ca Mtra
Ο.	Boys Fleece Jacket with Hood	1) Jacket: 60% Cotton, 40%	1.011 Sq. Mtrs.
	and 100% Cotton Woven	Polyester (CVC) Solid Dyed	
	Boys Pant.	Fleece Fabric GSM – 280	
	Jacket:	Width – 67".	_
	Assessment:	2) Rib: 100% Cotton Solid	0.118 Sq. Mtrs.
	Chest – 82 cm	Dyed 1 x 1 Rib GSM - 280	
	Length – 52 cm	Width – 62".	
	Shoulder – 37 cm	3) Pant: 100% Cotton Yarn	0.944 Sq. Mtrs.
	Sleeve – 42 cm	Dyed Flannel Fabric - Const:	•
	Bottom – 76 cm	64 X 54/ Counts:21S X 21S -	
	Hood Length – 36 cm	Width – 57".	
	Hood Width – 45 cm	Width 07 :	
	Pant:		
	Assessment:		
	Length – 72 cm		
	Waist – 56 cm (Relax)		
	Waist – 75 cm (Tension)		
	Inside – 48 cm		
	Bottom – 38 cm		
	Hips – 82 cm		
	Thighs – 47 cm		
9.	Boys Fleece Jacket with Hood and	1) <b>Jacket:</b> 60% Cotton, 40%	1.011 Sq. Mtrs.
	100% Cotton Woven Boys Pant.	Polyester (CVC) Solid Dyed Fleece	
	Jacket:	Fabric GSM – 280 Width – 67".	
	Assessment:	2) Rib: 100% Cotton Solid Dyed 1 x	0.440.0 - 144
	Chest – 74 cm Length – 42 cm	1 Rib GSM – 280 Width – 62". 3) <b>Pant:</b> 100% Cotton Yarn Dyed	0.149 Sq. Mtrs.
	Shoulder – 30 cm	Flannel Fabric - Const: 64 X 54/	
	Sleeve – 35 cm	Counts:21S X 21S – Width – 57".	0.785 Sq. Mtrs.
	Bottom – 64 cm		

	Hood Length – 31 cm Hood Width – 40 cm Pant: Assessment: Length – 54 cm Waist – 52 cm (Relax) Waist – 64 cm (Tension) Inside – 35 cm Bottom – 32 cm Hips – 68 cm		
10.	Boys Fleece Jacket with Hood and 100% Cotton Woven Boys Pant.  Jacket: Assessment: Chest – 82 cm Length – 67 cm Shoulder – 46 cm Sleeve – 58 cm Bottom – 92 cm Hood Length – 38 cm Hood Width – 48 cm  Pant: Assessment: Length – 102 cm Waist – 68 cm (Relax) Waist – 98 cm (Tension) Inside – 73 cm Bottom – 51 cm Hips – 96 cm Thighs – 57 cm	1) Jacket: 60% Cotton, 40% Polyester (CVC) Solid Dyed Fleece Fabric GSM – 280 Width – 67". 2) Rib: 100% Cotton Solid Dyed 1 x 1 Rib GSM – 280 Width – 62". 3) Pant: 100% Cotton Yarn Dyed Flannel Fabric - Const: 64 X 54/ Counts:21S X 21S – Width – 57".	1.707 Sq. Mtrs.  0.110 Sq. Mtrs.  1.44 Sq. Mtrs.
11.	Boys Fleece Jacket with Hood and 100% Cotton Woven Boys Pant.  Jacket: Assessment: Chest – 98 cm Length – 67 cm Shoulder – 46 cm Sleeve – 58 cm Bottom – 92 cm Hood Length – 38 cm Hood Width – 48 cm  Pant: Assessment: Length – 102 cm Waist – 68 cm (Relax) Waist – 98 cm (Tension) Inside – 73 cm Bottom – 51 cm Hips – 96 cm Thighs – 57 cm	1) Jacket: 60% Cotton, 40% Polyester (CVC) Solid Dyed Fleece Fabric GSM – 280 Width – 67". 2) Rib: 100% Cotton Solid Dyed 1 x 1 Rib GSM – 280 Width – 62". 3) Pant: 100% Cotton Yarn Dyed Flannel Fabric - Const: 64 X 54/ Counts:21S X 21S – Width – 57".	1.057 Sq. Mtrs.  0.11 Sq. Mtrs.  0.952 Sq. Mtrs.

The GSM should match in both import and export.

Case No.897	M/s.Jindal Fibres	
NC 42/08 dt.24.01.2008	F.NO.1/84/50/728/AM06 -DES-V	
Export of Shoddy Synthetic Yarn Shoddy Synthetic Yarn		
Advance Authorization No No.3310008105 dt.10.02.2006 – under Para 4.7 of HBP(Vol1)2004-2009.		
R.A. Panipat Ref.No.33/24/40/22/AM06		

Decision: The Committee considered the case as per agenda and it was observed that the import item Unmutilated used Synthetic/Woolen/Hosiery/Cotton Rags is part of the Norms Committee, the Committee decided to reject the case. since the import item is restricted and part of the negative list of import, the party should obtain the appropriate approval for import from the relevant authority.

Case No.898	M/s. Shilpa Leathers, Bangalore.	
NC 42/08 dt. 24.01.2008	F.No. 01/84/50/276/AM-05/DES-V	
Export of Industrial Leather Gloves against import of Synthetic Fabric of		
Kevlar/Nomex for Glove Reinforcement Lining, etc.		
A/L No. 0710032626 dt. 17.9.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009		
RLA, Bangalore Ref. No.07/24/040/389/AM05.		

Decision: The Committee considered the case as per agenda and decided to call the applicant for P.H. alongwith sample and supporting documents before the Committee. Case stands deferred for re-listing on 21.02.2008.

Case No.899	M/s. Richa Global Exports P. Ltd., New Delhi.	
NC 42/08 dt. 24.01.2008	F.No. 01/84/162/957/AM-07/DES-V	
Export of Jadies Jacket made of 52% Cotton 48% Polyester Double Knitted		
Fabric, etc. against import of 52% Cotton 48% Polyester Double Knitted Fabric		
GSM-260+/- 10% variation, etc.		

Ratification of input output norms against Advance Authorisation No.0510194168 dt. 10.11.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009. RLA, CLA, New Delhi. Ref. No.05/24/40/618/AM07.

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC(MSME) conveyed vide their U.O. No.37(5)/155/06-07/Hosy. Dated 22.1.2008 as detailed below:-

S.No.	Export Item	Import Item	Qty.
			recommended
1. Ladies Jacket (Style – 546208		52% Cotton, 48% Polyester Double Knitted Fabric, GSM-260+/-10%.	1.98 Sq. Mtrs./Pc.
		95% Cotton, 5% Elastane Knitted Fabric, GSM-460+/-10% (Shade Lemonade).	0.35 Sq. Mtrs./Pc.
		95% Cotton, 5% Elastane Knitted Fabric, GSM-460+/-10% (Shade Graphite).	0.20 Sq. Mtrs./Pc.
2.	Men's Jacket (Style – 546184)	52% Cotton, 48% Polyester Double Knitted Fabric, GSM-260+/-10%. (Shade Vivid Blue).	2.36 Sq. Mtrs./Pc.
		52% Cotton, 48% Polyester Double Knitted Fabric, GSM-260+/-10%. (Shade Dark Shadow).	0.18 Sq. Mtrs./Pc.
		95% Cotton, 5% Elastane Knitted Fabric, GSM-460+/-10%.	0.28 Sq. Mtrs./Pc.
		65% Polyester, 35% Cotton Knitted Fabric, GSM-125+/-10%.	0.44 Sq. Mtrs./Pc.
3.	Men's Jacket (Style – 546184)	52% Cotton, 48% Polyester Double Knitted Fabric, GSM-260+/-10%.	2.48 Sq. Mtrs./Pc.
		95% Cotton, 5% Elastane Knitted Fabric, GSM-460+/-10%.	0.30 Sq. Mtrs./Pc.
		65% Polyester, 35% Cotton, Knitted Fabric, GSM-125+/-10%.	0.45 Sq. Mtrs./Pc.
4.	Men's Jacket (Style – 546261)	52% Cotton, 48% Polyester Double Knitted Fabric, GSM-260+/-10%.	2.47 Sq. Mtrs./Pc.
	,	95% Cotton, 5% Elastane Knitted Fabric, GSM-460+/-10%.	0.70 Sq. Mtrs./Pc.

The GSM should match in both import and export.

Case No.900	M/s.Loyal Textile Mills Ltd.	
NC 42/08 dt.24.01.2008	F.NO.1/84/162/927/AM08 -DES-V	
Export of Mill made industrial works wear woven garments		
Advance Authorization No No.3510022042 dt.25.10.2007 - under Para 4.7 of		
HBP(Vol1)2004-2009.		
R.A Madurai Ref.No.35/24/040/35/AM08		

Decision: The Committee considered the case as per agenda and observed that firm has given Industrial Licence. According, to Industrial Licence submitted by the company, they have given the proof that they are manufacturing Knitted Fabric. As per SION case made out for Woven Fabric. The applicant has not given any proof for that and accordingly the Committee rejected the case.

Case No.901	M/s.Loyal Textile Mills Ltd.	
NC 42/08 dt.22.01.2008	F.NO.1/84/162/926/AM08 -DES-V	
Export of Mill made industrial works wear woven garments		
Advance Authorization No No.3510022041 dt.25.10.2007 - under Para 4.7 of		
HBP(Vol1)2004-2009.		
R.A Madurai Ref.No.35/24/040/34/AM08		

Decision: The Committee considered the case as per agenda and observed that firm has given Industrial Licence. According, to Industrial Licence submitted by the company, they have given the proof that they are manufacturing Knitted Fabric. As per SION case made out for Woven Fabric. The applicant has not given proof for that and accordingly the Committee rejected the case.

Case No.902	M/s.Loyal Textile Mills Ltd.	
NC 42/08 dt.24.01.2008	F.NO.1/84/162/925/AM08 -DES-V	
Export of Pilo T – Shirt.		
Advance Authorization No No.3510022063 dt.26.10.2007 – under Para 4.7 of HBP(Vol1)2004-2009.		
R.A Madurai Ref.No.35/24/040/33/AM08		

Decision: The Committee considered the case as per agenda and observed that firm has given Industrial Licence. According, to Industrial Licence submitted by the company, they have given the proof that they are manufacturing Knitted Fabric. As per SION case made out for Woven Fabric. The applicant has not given proof for that and accordingly the Committee rejected the case.

Case No.903	M/s. S.R. Enterprise, Kolkata.	
NC 42/08 dt. 24.01.2008	F.No. 01/84/162/572/AM-08/DES-V	
Request for deletion of certain SION SI.Nos. J-123 for made-ups of Natural Silk		

Request for deletion of certain SION SI.Nos. J-123 for made-ups of Natural Silk from Public Notice No.75(RE-2007)/2004-09 dt. 26.10.2007 – reg.

Decision: The Committee considered the case as per agenda and observed that Public Notice No. 75 dated 26.10.2007 as referred by the firm is applicable only for Cotton products and not for Silk products. Therefore, Committee was of the view that Public Notice No. 75 dated 26.10.2007 does not apply to the products of natural Silk (Where the export product is predominantly contains Silk). Committee, therefore decided to communicate to all R.As accordingly.

Firm may also be informed accordingly.

Case No.904	M/s. Sky Industries Ltd., Thane.	
NC 42/08 dt. 24.01.2008	F.No. 01/84/162/1048/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No.0310452538		
dated 4.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier similar case of the firm wherein norms have been fixed by NC. It was therefore decided to defer the case for relisting on 21.02.2008.

### DIRECTORATE GENERAL OF FOREIGN TRADE DES-V SECTION.

Subject: <u>Draft Minutes of the Meeting of the Meeting of NC-5 held on</u>

24.01.2008.

The Meeting No.42/AM08 for the Licensing Year 2007-08 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather Product Group held on 13.12.2007 in Room No.4 of DGFT under the Chairmanship of Shri A.K. singh, Jt.DGFT. Draft Minutes have been attempted and are placed below. Agenda of the Chairman is also placed below for ready reference.

Submitted for kind approval.

(ASHOK KUMAR ARORA) DY. DGFT.

Jt.DGFT(AKS)